

Central Administrative Tribunal  
Principal Bench

RA 426/2000  
in  
OA 551/1999

New Delhi this the 23 th day of Janaury, 2001

(14)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J).  
Hon'ble Shri V.K. Majotra, Member(A).

Ram Asrey,  
S/o Shri Bikram,  
R/o Village Ambarhai,  
New Delhi. .... Applicant.

Versus

1. The Chief Secretary,  
Delhi Administration,  
Govt. of National Capital  
Territory of Delhi,  
No.5, Sham Nath Marg,  
Delhi.
2. The Joint Director (Administration),  
Department of Social Welfare,  
Govt. of NCT of Delhi,  
Kasturba Gandhi Marg,  
New Delhi.
3. The Director,  
Govt. of NCT Delhi,  
Department of Social Welfare,  
5, Sham Nath Marg, Delhi. .... Respondents.

O R D E R (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).

We have carefully perused the Review Application  
(RA 426/2000) praying for recall of the oral order  
passed by the Tribunal dated 13.10.2000 in OA 551/99.

2. It is clear from the grounds taken in the  
Review Application that the review applicant is merely  
trying to re-argue the whole case stating that the  
aforesaid order is wrong for which it is settled law  
that a Review Application is not the proper remedy. As  
none of the grounds taken in the Review Application

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falls under Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985, RA 426/2000 is liable to be rejected.

(V5)

3. Apart from the above, Review Application has been filed on 12.12.2000, in which it has been stated that "A copy of the order dated 13.10.2000 was received by the applicant on 25.11.2000. A true copy of order dated 13.10.2000 with the forwarding Memo of the registry dated 24.10.2000 is annexed and marked as Annexure R-I". From the averments made by the applicant, it is noticed that true copy of the Tribunal's order dated 13.10.2000 had been forwarded to him by memo of the registry dated 24.10.2000. He has not cared to mention the exact date when the order was received by him. However, it appears that the applicant's address is in Village Ambarhai, New Delhi. As the RA has been filed only on 12.12.2000, taking into account the relevant facts and circumstances, it appears to be also barred by limitation.

4. For the reasons given above, RA 426/2000 is rejected both on the grounds of limitation and merits.

V.K. Majotra  
(V.K. Majotra)  
Member(A)

Lakshmi Swaminathan  
(Smt. Lakshmi Swaminathan)  
Vice-Chairman(J)

'SRD'